

19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2768/64].

(ii) Corrigendum to the Annual Report of the Rubber Board for the year 1961-62 laid on the Table on the 13th March, 1964. [Placed in Library. See No. LT-2769/64].

**COTTON TEXTILES (CONTROL) AMENDMENT ORDER, AMENDMENTS TO KHADI AND VILLAGE INDUSTRIES COMMISSION RULES, AND**

**AUDIT REPORT ON ACCOUNTS OF CENTRAL SILK BOARD**

**The Minister of Industry (Shri Kanungo):** I beg to lay on the Table—

(i) a copy of the Cotton Textiles (Control) Amendment Order, 1964, published in Notification No. S.O. 457 dated the 8th February, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2770/64].

(ii) a copy each of the following Rules under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—

(a) The Khadi and Village Industries Commission (Amendment) Rules, 1964, published in Notification No. GSR, 125 dated the 17th January, 1964.

(b) The Khadi and Village Industries Commission (Second Amendment) Rules, 1964, published in Notification No. GSR, 1093 dated the 17th March, 1964. [Placed in Library. See No. LT-2770/64].

(iii) a copy of Audit Report on the accounts of the Central Silk Board for the year 1961-62. [Placed in Library. See No. LT-2772/64].

**DRUGS (FIRST AMENDMENT) RULES**

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Drugs

(First Amendment) Rules, 1963, published in Notification No. SO. 2092 dated the 27th July, 1963, under sub-section (3) of section 33 of the Drugs Act, 1940. [Placed in Library. See No. LT-2295/64].

**COMMITTEE ON GOVERNMENT ASSURANCES**

**MINUTES OF SEVENTH SITTING**

**Shri Morarka (Jhunjhunu):** I beg to lay on the Table the Minutes of the Seventh Sitting of the Committee on Government Assurances held during the current Session.

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Railways (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 21st April, 1964.”

**INDIAN RAILWAYS (AMENDMENT) BILL**

**LAI D ON THE TABLE AS PASSED BY RAJYA SABHA**

**Secretary:** Sir, I lay on the Table of the House the Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha on the 21st April, 1964.

**PRESENTATION OF PETITION**

**श्री राम सेवक यादव (बाराबंकी) :** अध्यक्ष महोदय, मैं जिम्ह अपराध (टाट) के राज्य के उत्तरदायित्व के बारे में एक याचिका कार द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ ।

**RESIGNATION OF MEMBER**

**(SHRI LAL SHYAMSHAH)**

**Mr. Speaker:** I have to inform the House that Shri Lal Shyamshah, an